

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, DELHI.**

ORDER

Vide Order No. 24/DHC/2020 dated 13 .07.2020 issued by the Hon'ble Delhi High Court, and as directed by the Ld. District & Sessions Judge (HQs), Delhi, it is hereby ordered that:

(A) Since it would not be feasible to produce UTPs in the District Court Complexes till the extant situation returns to pre-lockdown conditions, the Ld. Judicial Officers who are Duty MMs in respective District Court Complexes, shall extend the remand of UTPs (Under Trial Prisoners) of Central Jail Tihar, Rohini Jail and Mandoli Jail through Video Conferencing in the manner mentioned in ANNEXURE A.¹ The modalities of extending remand via Video Conferencing are contained in ANNEXURE B.

(B) Since it would not be feasible to grant first remand to arrestees by their physical production in District Court Complexes till the extant situation returns to pre-lockdown conditions, the following Ld Judicial Officers shall perform the work of exclusively granting remands in case of fresh arrestees², granting police custody from judicial custody, if required, discharge and formal arrest³. The fresh arrestees shall not be produced in District Court Complexes, but shall be produced in the Court Complexes situated in Tihar Jail and Mandoli Jail premises, from **10:00 AM onwards**. Fresh arrestees produced after 5:00 P.M shall be dealt with by concerned Duty Magistrate.

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE DISTRICT) cases pertaining to fresh arrests, and grant of PC)
01	Ms. Neha Pandey, Ld. MM, West, THC R/o 603, Block-B, Judicial Officers Residential Complex, Sec. 26, Rohini, Delhi. Mob. 9873421198	16-07-2020 17-07-2020 18-07-2020	Tihar	All Police Districts except North East, East & Shahdara
02	Ms. Neha Singh Gupta, Ld. MM, North, Rohini R/o 24/15, 2 nd Floor, Shakti Nagar, Delhi. Mob. 9871231303	19-07-2020 20-07-2020 21-07-2020	Tihar	All Police Districts except North East, East & Shahdara
03	Sh. Pranat Kumar Joshi, Ld. MM, South West, Dwarka R/o Flat No. 134, Rohit Apartment, Plot No. 30, Sector-10, Dwarka, Delhi Mob.	22-07-2020 23-07-2020 24-07-2020	Tihar	All Police Districts except North East, East & Shahdara

1 As per directions of Ld District & Sessions Judge, Rouse Court Complex, the above is inapplicable to remands pertaining to cases of ED, CBI and ACB Govt of NCT cases pertaining to Rouse Avenue Court Complex.

2 All female arrestees shall be produced before Court Complex at Mandoli Jail only, as requested by DG(P).

3 The Ld Magistrate may also explore the possibility of using the VC Facility in the Court Complex, Jail Premises for the above purposes.

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04	Ms. Amardeep Kaur, Ld. MM, PHC, R/o C-177, Naraina Industrial Area, 1 st Floor, New Delhi. Mob. 9555611683	25-07-2020 26-07-2020 27-07-2020	Tihar	All Police Districts except North East, East & Shahdara
05	Sh. Mohit Sharma, Ld. MM, West, THC R/o BU-1, 1 st Floor, Pitampura, Vishakha Enclave, Delhi. Mob. 9718906925/ 9205781002	28-07-2020 29-07-2020	Tihar	All Police Districts except North East, East & Shahdara
06	Ms. Rajni Ranga, Ld. MM, North West, Rohini R/o H. No. 892, Gali No.19, Libaspur, Delhi. Mob. 8527291406	30-07-2020 31-07-2020	Tihar	All Police Districts except North East, East & Shahdara
07	Sh. Akash Gupta, Ld. MM, South East, R/o Saket H. No. 111, Model Town (Wast), Sushila College Road, Ghaziabad. Mob. 7042696866	16-07-2020 17-07-2020 18-07-2020	Mandoli	North East, East &Shahadra
08	Ms. Gita, Ld. MM, Central, THC R/o B-1, Delhi Administration Flats, Model Town, Delhi. Mob. 9821668167	19-07-2020 20-07-2020 21-07-2020	Mandoli	North East, East & Shahadra
09	Sh. Vipul Sandwar, Ld. MM, PHC R/o F-543, Sarita Vihar, Delhi Mob. 8920125758	22-07-2020 23-07-2020 24-07-2020	Mandoli	North East, East &Shahadra
10	Ms. Harshita Vatsyan, Ld.MM,East,KKD R/o Flat No. A-2, Multi Storey Apartment, Pandara Park, Delhi. Mob. 98992002214/9205781001	25-07-2020 26-07-2020 27-07-2020	Mandoli	North East, East &Shahadra
11	Sh. Mayank Mittal, Ld. MM, Shahdara, KKD R/o C-236 2 nd Floor, Suraj Mal Vihar, Delhi. Mob. 9812050477/8448292354.	28-07-2020 29-07-2020	Mandoli	North East, East &Shahadra
12	Ms. Ritu Singh, Ld. MM, East, KKD R/o 505, KKD Courts Residential Complex, Delhi. Mob. 8527291384	30-07-2020 31-07-2020	Mandoli	North East, East &Shahadra

(C) Further, in view of increased workload, the following Ld. Judicial Officers **shall exclusively deal with applications qua TIP of accused persons through VC** at Court Complex, Tihar & Mandoli (Except Second Saturday & Sundays). The VC Rooms at CPRO 3 at Tihar and CPRO at Mandoli shall be made available for the said purpose..

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE DISTRICT) cases pertaining to fresh arrests,
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				and grant of PC)
01	Ms. Alka Singh, Ld. MM, South, Saket R/o Flat No. 504, Block-B, Judicial Officers Flats, Sector-26, Rohini, Delhi. Mob.	16-07-2020 17-07-2020 18-07-2020	Tihar	All Police Districts except North East, East and Shahdara
02	Sh. Mridul Gupta, Ld. MM, South West, Dwarka R/o B-301, Judicial Officers Flats, Sector-26, Rohini, Delhi. Mob. 9205781003	20-07-2020 21-07-2020	Tihar	All Police Districts except North East, East and Shahdara
03	Ms. Neetika Kapoor, Ld. MM, South West, Dwarka R/o F-77, Rajouri Garden, New Delhi. Mob. 9999616949	22-07-2020 23-07-2020 24-07-2020	Tihar	All Police Districts except North East, East and Shahdara
04	Sh. Jitender Pratap Singh, Ld. MM, South East, Saket. R/o C-14, Saket Court Residential Complex, Delhi. Mob. 8527291394	25-07-2020 27-07-2020	Tihar	All Police Districts except North East, East and Shahdara
05	Siddharh Malik, Ld MM, South East, Saket R/o Flat No. 371, DDA. SFS Flats, Pocket-2, Sector-9, Dwarka, Delhi. Mob. 8527291394	28-07-2020 29-07-2020	Tihar	All Police Districts except North East, East &Shahdra
06	Ms. Rashmi Gupta, Ld. MM, North, Rohini R/o Flat No. 204, Type-IV, B-Block, Judicial Officers Flats, Sector-26, Rohini, Delhi. Mob. 7042696864	30-07-2020 31-07-2020	Tihar	All Police Districts except North East, East &Shahdra
07	Ms. Kadambri Awasthi, Ld. MM, Shahdara, KKD R/o Flat No.2121, Gulabi Bagh, Delhi. Mob.8826783366	16-07-2020 17-07-2020 18-07-2020	Mandoli	North East, East &Shahadra
08	Ms. Prigya Gupta, Ld. MM, Central, THC R/o 37/5-B, Rajpur Road, Gwalior House, Delhi. Mob. 9205781007/ 9780055303	20-07-2020 21-07-2020	Mandoli	North East, East &Shahadra
09	Sh. Balwinder Singh,Ld. MM, East, KKD Courts R/o Flat No. 1, Street No. 33, Rajpur Road, Delhi. Mob. 8527291403	22-07-2020 23-07-2020 24-07-2020	Mandoli	North East, East &Shahadra
10	Sh. Fahad Uddin, Ld. MM, Shahdara, KKD R/o 102, Taj Enclave, Geeta Colony, Delhi. Mob. 8448292353	25-07-2020 27-07-2020	Mandoli	North East, East &Shahadra
11	Ms. Deepti Devesh, Ld. MM, Shahdara, KKD R/o Flat No. D-13, Saket Court Residential Complex, Delhi. Mob. 7042696852/9899988343	28-07-2020 29-07-2020	Mandoli	North East, East &Shahadra
12	Sh. Ajeet Narayan, Ld. MM, Central, THC R/o Flat No. 2074, First Floor, Type-IV, DA Flats, Gulabi Bagh, Delhi. Mob. 930650393/	30-07-2020 31-07-2020	Mandoli	North East, East &Shahadra

CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, DELHI.

NOTE:

Note No (i). If any of above Ld. MMs is not available due to ill health or any unavoidable extreme exigency, the Ld. Link Magistrate as per their respective link roster of the District concerned, shall perform the duty.

Note No. (ii). All bail applications, including interim bail applications, as mandated by all the Minutes of Meetings of High Powered Committee, shall be forwarded by the concerned Superintendent to District Court Complexes by all means, including by way of Email to the Coordinators/Concerned Court Email IDs. However, if bail applications are moved simultaneously with remand applications, the same may be dealt with by the Ld Jail Duty Magistrate at the Court Complex, Tihar & Mandoli Jail premises.

Note No. (iii). The Metropolitan Magistrates in District Court Complexes shall ensure that bail orders, digitally signed/manually signed & scanned, be sent through official Court Email Id. Further, all bail orders shall be uploaded on the official website, view-able preferably through a single link/folder. The concerned Jail Superintendents shall cross check from both sources.

Note No.(iv) Statements u/s 164 CrPC may be recorded in the Vulnerable Witness Deposition Room/Other Appropriate Room in each Court Complex and shall not be recorded in the chambers of the Ld. Magistrate on Duty.

Note No(v) The Jail Superintendents concerned shall submit the bail bond and relevant records to the Courts concerned once the Courts reopen.

Note No. (vi) Court Working Hours shall be strictly adhered to, especially at the Court Complexes, Tihar and Mandoli Jails.

No. 7338-7440 /CMM/Central/SS/DM/2020

Dated: 14-07-2020

Copy forwarded for information to: -

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. District & Sessions Judge (HQs), Delhi.
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. The Ld. CMMs, All Districts, Delhi/New Delhi, **with a request to modify their Duty Rosters to the effect that fresh arrestees shall not be produced in District Court Complexes before 5:00 PM, and they may be produced, after 5:00 PM, before the Duty MM of the day at his/her residence-cum-office.**
4. The Officer In-Charge, Pool Car, THC, PHC, KKD, Rohini, Dwarka and Saket Courts, Delhi
5. The Ld. Member Secretary, DSLSA, Patiala House Courts, New Delhi **with a request to provide Legal Aid Counsels at the Court Complexes and TIP facility at Tihar & Mandoli Jails, for the dates mentioned above and also with a request to issue directions to discontinue the practice of filing of Authority Letter/LAC Form by Legal Aid Counsels.**
6. The Ld. Secretaries, DLSAs, all District, Delhi/ New Delhi.
7. All the Ld. ACMMs/ MMs, Central District, Delhi.
8. The Ld. Officers concerned.
9. The Commissioner of Police, Police Headquarters, Delhi
10. The Director General (Prisons), Tihar Jail, Delhi **with a request to make available the Court Complexes at Tihar & Mandoli Jail (including place for conducting TIP) for**

the above mentioned purpose and to ensure that social distancing norms are scrupulously adhered to, including conducting of thermal screening of police personnel & accused from entry gate till final production before the Ld. Magistrate on duty at Court Complexes located in Jail Premises. Further it is requested that it be ensured VC system be in working condition.

11. The Director, Prosecution, Delhi
12. The Deputy Commissioners of Police, All Districts, Delhi/New Delhi **for necessary action at their end and to ensure that fresh arrestees are produced before the Court Complexes situated at Tihar and Mandoli Jail premises from 10:00 AM to 5:00 PM.** The IOs producing the fresh arrestees shall ensure that a copy of the MLC of the accused must reflect assessment of COVID 19 symptoms by the Doctor concerned.
13. The Addl. I. G., Tihar
14. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
15. The Admn. Officer (Judicial), Judicial Branch, Central District, Delhi with the request to inform the Ld. Sessions Judges, Central District, Delhi.
16. The Chief Law Officer, Tihar Jail, Delhi.
17. Central Web-site Committee through LAYER
18. The Guard File

**(ARUL VARMA)
CMM, CENTRAL DISTRICT, DELHI**

ANNEXURE A

1. The concerned Ld Duty MM of the day, of District (Column B), shall use the VC Room of District Court Complex (Column A), to extend remand of inmates lodged in Jails (Column C), irrespective of territorial jurisdiction.

S.NO1	DISTRICT COURT COMPLEXES (SOURCE POINT)	DISTRICTS (COLUMN)	JAILS (DESTINATION POINT)
1.	TIS HAZARI	(i)CENTRAL (Pre lunch) (ii)WEST (Post Lunch)	Tihar Jail No. 1 Tihar Jail No. 2
2.	PATIALA HOUSE (including cases of ROUSE AVENUE)	NEW DELHI	Tihar Jail No 3
3.	DWARKA	SOUTH WEST	Tihar Jail No 8 and 9
4.	SAKET	(i)SOUTH (Pre lunch) (ii)SOUTH EAST(Post Lunch)	Tihar Jail No. 4 and 5 Tihar Jail No. 6 and 7
5.	ROHINI	(i)NORTH(Pre lunch) (ii)NORTH WEST(Post Lunch)	Rohini Jail No .10
6.	KARKARDOOMA	(i)EAST (10:00AM-12:00PM) (ii)SHAHDARA(12:00PM-2:00 PM) (iii)NORTHEAST(3:00 PM-5:00PM)	Mandoli Jail No 11 and 15 Mandoli Jail No 12 and 14 Mandoli Jail No 13 and 16

MODALITIES FOR CONDUCTING REMAND PROCEEDINGS VIA VIDEO
CONFERENCING

- 1) For implementation of the above, email ids and relevant details of **Court Point viz. the District Court Complexes** are as hereunder:

S.No	Name of Person in Charge	Phone Number	District Complex	Court	Email id of VC room
1.	Sh. Sandeep Kumar	9911303902	Tis Hazari		vcct.ddc@gov.in
2.	Sh. Sukhbir Singh Sh. Praveen Kumar	9891536986 9873726342	Patiala House		phcourts@gmail.com
3.	Sh. Chander Mohan	9899622265	Karkardooma		chandramohan22265@gmail.com
4.	Sh. Sachin Sharma	9810660239	Rohini		rohnicourts-dl@gov.in
5.	Sh. Sunil Kumar	9811100713	Dwarka		vcsw.ddc@gov.in
6.	Sh. Bharat Bhushan	9582585705	Saket		vcst.ddc@gov.in

- 2) The email ids and relevant details of **Remote Point viz. the Jails** are as hereunder:

S.No	Name of Superintendent	Phone Number	Jail No.	Email ID of Jail
1.	Sh. Rakesh Kr. Bilyan	9868877647	1 Tihar	scj1-tihar@nic.in
2.	Sh. Adeshwar Kant	9868103602	2 Tihar	scj2-tihar@nic.in
3.	Sh. Pawan Kumar	9711123023/ 9871730275	3 Tihar	scj3-tihar@nic.in
4.	Sh. Rajesh Chauhan	8447181376	4 Tihar	scj4-tihar@nic.in
5.	Sh. O.P. Pandey	9654009701	5 Tihar	scj5-tihar@nic.in
6.	Ms. Sarita Sabharwal	9899882244	6 Tihar	scj6-tihar@nic.in

7.	Sh. Adheshwar Kant	9868103602	7 Tihar	scj7-tihar@nic.in
8.	Sh. Pawan Kumar	9711123023/ 9871730275	8 Tihar	scj8-tihar@nic.in
9.	Sh. Pawan Kumar	9711123023/ 9871730275	9 Tihar	scj8-tihar@nic.in
10.	Sh. Sunil Kumar	9818562177	10 Rohini	sdjr-tihar@nic.in
11.	Sh. Ram Mehar Singh	9810056717	11 Mandoli	sup.ptt11-tihar@gov.in
12.	Ms. Anita Dayal	9810215569	12 Mandoli	sup.ptt12-tihar@gov.in
13.	Sh. Tariq Salam	9868141636	13 Mandoli	scjm13-tihar@gov.in
14.	Sh. Rakesh Kumar	9582295768	14 Mandoli	scjm14-tihar@gov.in
15.	Sh. Tariq Salam	9868141636	15 Mandoli	scjm15-tihar@gov.in
16.	Ms. Neeta Negi	9899001730	16 Mandoli	Scj16.mandoli@delhi.gov.in

- 3) The Superintendent Concerned shall prepare a daily list of inmates who's date of production is due, and communicate the same to VC In charge via the official email ID, a day prior to the remand date. The list shall contain the following details: FIR no., Name of inmate, parentage, Address, Sections invoked, Police Station, District Court etc. A printout of the list, obtained via email, shall be taken out by VC incharge, and remand order shall be passed on such lists, bearing the name, stamp etc. of the Ld Duty MM, while the accused would be produced before the Ld Duty MM through VC simultaneously. The signed remand order then shall be scanned and sent by the VC incharge to the Superintendents concerned. The Superintendent shall take printouts of the remand order and attach them to each of the custody warrants of the accused produced via VC.
- 4) The Ld Legal Aid Counsel and Ld Assistant Public Prosecutor may also be present at VC room in the Court Complex, if required.
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